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CONC-338-2022

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 14th OF AUGUST, 2025CONTEMPT PETITION CIVIL No. 338 of 2022*YUSUF**Versus**SHRI KAID JOHAR*

.....
Appearance:

Shri Abhishek Tugnawat- Advocate for the petitioner.

Ms. Swati Ukhale-Advocate for the respondent.

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ORDER

1] In the light of the order dated 13.8.2025 passed in W.P.No.10734/2020 (Kaid Johar Vs. Revenue Department and others), this Court is not inclined to entertain this contempt petition any further and the fact that prior to the execution of registered sale deed dated 17.6.2021, the non-applicant/writ petitioner had already delivered the actual possession of the plot in question to the purchaser Anil Wadhwa which fact has also reflected in the sale deed. Thus, it cannot be said that the status quo of the land in question was disturbed by the petitioner, as the land was already handed over to the purchaser on 1.6.2021, whereas the order of status quo was passed on 14.6.2021.

2] In view of the aforesaid, no case for interference is made out.

3] Accordingly, the contempt petition stands **dismissed**.



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(SUBODH ABHYANKAR)
JUDGE

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